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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH : CUTTACK.

Original Application No.181 of 1988.

Date of decision : July 20, 1988.

Rabindranath Pradhan,
son of Sanyasi Pradhan, aged
about 30 years, District Informatics
Officer, NIC (Eastern Region) UNIT-IV,
Sachivalaya Marg, Bhubaneswar-751001.

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Applicant.

Versus

1. Union of India, through its
Secretary, Department of
Electronics, New Delhi.
2. Director, National Informatics
Centre, Headquarters (CCI Wing,
A Block, CGO Complex, Lodi Road,
New Delhi-110 003.
3. Deputy Director (P).
National Informatics Centre,
Headquarters (CCI Wing), A-Block,
CGO Complex, Lodi Road, New Delhi-110003.
4. Section Officer (Administration)
National Informatics Centre
Eastern Region, Unit IV, Sachivalaya
Marg, Bhubaneswar- 751001. ...

Respondents.

For the applicant : M/s. Basanta Kr. Beura,
Gyanananda Misra, Advocates.

For the respondents : Mr. A.B. Mishra, Senior Standing Counsel
(Central).

C O R A M :

THE HON'BLE MR. B.R. PATEL, VICE-CHAIRMAN

A N D

THE HON'BLE MR. K.P. ACHARYA, MEMBER (JUDICIAL)

1. Whether reporters of local papers may be allowed to
see the judgment ? Yes.
2. To be referred to the Reporters or not ? No
3. Whether Their Lordships wish to see the fair copy
of the judgment ? Yes.

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JUDGMENT

K.P. ACHARYA, MEMBER (J)

In this application under section 19 of the ~~Administrat~~ Tribunals Act, 1985, the applicant prays that the action of Respondent No. 4 in not allowing the applicant to join in his post should be held as arbitrary and in excess exercise of jurisdiction on his part and furthermore it is prayed that Respondent No. 4 be directed to accept the joining report given by the applicant in compliance with the order of appointment issued in his favour.

2. Shortly stated, the case of the applicant is that he had been appointed as ~~District~~ Informatics Officer, Government of India, Department of Electronics, situated at Bhubaneswar. The applicant had been ordered to join at Baripada. The allegation of the applicant is that when he tendered his joining report at Bhubaneswar, he was not allowed to join. Hence, this application.

3. We have heard Mr. Basanta Kumar Beura, learned counsel for the applicant and Mr. A. B. Mishra, learned Senior Standing Counsel (Central) at some length. It was fairly submitted by Mr. Mishra, learned Senior Standing Counsel (Central) that the authorities concerned would have no objection if the applicant reports to duty at Bhubaneswar and then he should move to Baripada to join his place of posting. We think this is a fair suggestion on the part of learned Senior Standing Counsel (Central). The applicant is directed to tender his joining report at Bhubaneswar and then proceed to Baripada to join

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his new place of posting. The applicant will not be entitled to any Travelling allowance.

4. Thus, this application is accordingly disposed of leaving the parties to bear their own costs.

to answer
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Member (Judicial)

B.R.PATEL, VICE-CHAIRMAN,

I agree.

hand
.....
Vice-Chairman



Central Administrative Tribunal,
Cuttack Bench, Cuttack.
July 20, 1988/S. Sarangi.